$~10(OS)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ **CS (COMM) 298/2019 & I.As. 8189/2019, 13215/2019, 13631/2019, 15695-96/2019, 14210/2021 & 16707/2021**

ULTRATECH CEMENT LIMITED & ANR. ..... Plaintiff

Through: Ms. Akansha Singh, Advocate (Mob: 9811128289)

versus

WWW.ULTRATECHCEMENTS.COM & ORS. ..... Defendants

Through: Mr. Darpan Wadhwa, Sr. Adv. with Ms. Swati Agarwal, Mr. Shashank Mishra, Mr. Vaarish K. Sawlani, Ms. Ritika Bansal, Ms. Akshi Rastogi & Mr. Vibhu Pahuja, Advs for D-5 to 7.
Mr. Ananta Prasad Mishra & Mr. Gagan Gupta, Advocates for D-9.
Mr. Manish Mohan, CGSC for UOI.
Mr. Akshay Goel, Mr. Shivam Narang & Mr. Lalit Kashyap, Advocates
Mr. Nishant Gautam (CGSC), Mr. Vardhman Kaushik and Mr. Prithviraj Dey, Advs. for MEITY.
Mr. Premtosh K. Mishra (CGSC), Mr. Kapil Dev Yadav and Mr. Utkarsh Mishra, Advs.

**CORAM:**
**JUSTICE PRATHIBA M. SINGH**

**O R D E R**

**% 31.05.2025**

1. This hearing has been done through hybrid mode.

**I.A. 15696/2019**

2. This is an application under Order XI Rule 4 and 12 read with Section 151 of the Code of Civil Procedure, 1908 filed by Defendant Nos. 5, 6 & 7 seeking to place on record additional documents.



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3. For the reasons stated therein, the application is allowed and the documents are, accordingly, taken on record.

4. The application is disposed of.

**I.A. 14210/2021**

5. This is an application under Order I Rule 10 (2) read with Section 151 of the Code of Civil Procedure, 1908 filed by Defendant No.9 *i.e.*, ".IN REGISTRY- National Internet Exchange of India" (hereinafter "*NIXI*") seeking deletion from the array of parties.

6. The Court is of the opinion that NIXI is a necessary and proper party as it is the Registrar for '*.in*' domain names and, therefore, cannot be deleted at this stage.

7. Accordingly, the application is dismissed.

**I.A. 8189/2019, I.A. 13215/2019, I.A. 13631/2019, I.A. 15695/2019 & I.A. 16707/2021**

8. On 7th February, 2025, the Court had directed the parties to submit the following:

> *"22. Ld. Counsel for the Plaintiffs shall place one comprehensive compilation on record giving the following details:*
> *(i) a list of all the domain names in each of the suits against which injunctions are being sought;*
>
> *(ii) a table reflecting as to who are the Registrars and the Registries of the respective domain names against which injunctions have been sought in each suit."*
>
> *23. In addition, the Plaintiffs shall also place on record, the list of all the pending I.A.s in each of the suits with the reliefs sought in the said applications.*
>
> *24. The Plaintiffs have collectively suggested ld.*



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*Counsels Mr. Prajjwal Kushwaha (Mob. 7791065506) and Mr. Achyut Tewari (Mob. 8604633867) to act as nodal counsels for placing on record the above compilation along with the list of pending IAs."*

9. On the last date *i.e.*, 27th May, 2025, the ld. Nodal Counsels had placed on record the said charts. Ld. Counsels for the parties were directed to peruse the same and inform the Court of any changes/modifications/amendments etc. required in the charts.

10. Today, the updated chart has been handed over by the ld. Nodal Counsels and the Court has perused the same.

11. In the present case, till date, there are 62 infringing domain names which have been identified.

12. It is submitted by Mr. Wadhwa, ld. Senior Counsel that domain names at serial no. 46 & 47 of the chart *i.e.*, 'ultratechindustries.com' and 'ultratechresources.com', respectively, are not subject matter of any I.A in the present suit.

13. Ld. Counsel for the Plaintiff submits that this is part of the plaint and the same are mentioned at pg. 245 of the documents filed by the Plaintiff.

14. Arguments heard. Judgment reserved.

15. Interim orders, if any operating, to continue.

**PRATHIBA M. SINGH**
**JUDGE**

**MAY 31st 2025**
*Kk/msh*



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